

Annexure – 6														
Name of the corporate debtor: Paymark Payment Technologies & Services Private Limited; Date of commencement of CIRP: 13th December, 2024; List of creditors as on: 9th October, 2025														
List of operational creditors (Employees)														
Sl. No.	Name of authorised representative, if any	Name of employee	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Ms. Preety Dhamija	Ms. Preety Dhamija	DFUPP3804K	31.03.2025	1873554.43	0	Operational	No	0	0	0	1873554.43	0	Ms. Preety Dhamija filed an application before CJM, Tis Hazari (West Delhi) against Paymark Payment Technologies and Services Pvt. Ltd., Mahua Roy, Nicolaos Mellios and Mousumi Pal alleging an amount of Rs. 15,70,000/- (Rupees Fifteen lakh Seventy Thousand only), which is pending for adjudication before Ld. JMFC, Court No 4 at Tis Hazari (West Delhi). In contrary to this from the books of accounts, the company found that an excess amount of Rs. 13,12,248/- (Rupees Thirteen Lakh Twelve Thousand Two Hundred Forty-eight only) has been credited in her wallet through her registered mobile number. This excess amount is from the date of on-boarding till 31.12.2023. So the company preferred to file a recovery suit against Ms. Preety Dhamija which was filed on 22.08.2024 and pending before Ld. 1st Civil Judge (J.D.) at Alipore.
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